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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO.224/1996
M.A. NO.2129/96 in
O.A. NO.821/1996

New Delhi this the 29th day of October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Court on its own motion in
Ranjit Singh S/O Om Prakash,
working as Mazdoor under CWE
(Utility) posted in the office
of G.E. E/M Electrical,
under AGE Elect No.I,
Delhi Cantt-110010.

... Applicant in
O.A. No.821/1996

-Versus-

1. Col. F. D. Sethna,
Commander Works Engineers (Utility),
Delhi-Cantt,
New Delhi-110010.
2. Station Commander,
Station Headquarters,
Delhi Cantt-10.
3. Estate Officer,
Station Headquarters,
Delhi Cantt-10. ... Respondents

(By Shri M. K. Gupta, Advocate)

The petition having been heard on 29.10.1996,
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

Complaining of disobedience of the orders of this
Tribunal in O.A. No. 821/1996, applicant has approached
us. Respondents appeared on notice, and submitted that
they made a mistake and they have expressed regret
for the mistake committed by them. Applicant has
been put back in the accommodation that had been
allotted to him. He will be allowed to retain the

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accommodation until regular allotment is made or unless something beyond the control of respondents happens. We think that the apology tendered by respondents is genuine and that they feel contrition for the wrong committed by them. Accepting the apology and recording the submissions made on their behalf, notice is discharged and the petition is dismissed. No costs.

Dated, 29th October, 1996.

Rahas -
(R. K. Ahuja)
Member(A)

Chettur Sankaran Nair, J.
Chairman

/as/